

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GVK POWER & INFRASTRUCTURE LTD.**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	GVK Power & Infrastructure Ltd.
2.	Date of incorporation of corporate debtor	20.04.2005
3.	Authority under which corporate debtor is incorporated / registered	ROC Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74999TG2005PLC059013
5.	Address of the registered office and principal office (if any) of corporate debtor	Darshak Chambers, Plot No 32, Ground Floor, H.No 1-8-303/48/32 Street No 1 Penderghast Road, Secunderabad, Hyderabad, Telangana, India 500003
6.	Insolvency commencement date in respect of corporate debtor	15.07.2024 (Admission order uploading date)
7.	Estimated date of closure of insolvency resolution process	11.01.2025 (Being 180 days from 15.07.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satish Kumar Gupta Registration No : IBBI/IPA-001/IP-P00023/2016-2017/10056
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 17012, Building No. 17, Phase 2, Kohinoor City, Kurla West, Mumbai, Maharashtra - 400070 Email ID: <a href="mailto:satishg19@outlook.com">satishg19@outlook.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Darshak Chambers, Plot No 32, Ground Floor, H.No 1-8-303/48/32 Street No 1 Penderghast Road, Secunderabad, Hyderabad, Telangana, India 500003 <b>Email ID:</b> <a href="mailto:gvkpicirp@gmail.com">gvkpicirp@gmail.com</a>
11.	Last date for submission of claims	29.07.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>a) Weblink:</b> <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> <b>b) Physical Address:</b> NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad has ordered the commencement of corporate insolvency resolution process of **GVK Power & Infrastructure Ltd.** on 12.07.2024 vide its order uploaded on 15.07.2024 on the NCLT portal.

The creditors of **GVK Power & Infrastructure Ltd** are hereby called upon to submit their claims with proof on or before **29.07.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Satish Kumar Gupta**  
**IP registration No. IBBI/IPA-001/IP-P00023/2016-2017/10056**  
**Interim Resolution Professional**  
Address: Flat No. 17012, Building No. 17, Phase 2,  
Kohinoor City, Kurla West,  
Mumbai, Maharashtra 400070  
AFA No. - AA1/10056/02/300625/106924  
AFA Validity Date – 30 June 2025  
Email ID: [satishg19@outlook.com](mailto:satishg19@outlook.com)

**Date:** 17 July 2024

**Place:** Hyderabad